

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 302 OF 2016 &
IA NO. 628 OF 2016**

Dated: 16th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Union of India Through Southern Railway ... Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anil Kumar Shrivastava
Mr. V.S. R. Krishna

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam for R-3 & R-4

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Mr. S.Vallinayagam takes notice on behalf of Respondent Nos.3 & 4 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 16.10.2017. Dasti, in addition, is permitted.

List the matter on **16.10.2017**. In the meantime, learned counsel for the respondents may file reply on or before 13.09.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 27.09.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

pr/kt

**(Justice Ranjana P. Desai)
Chairperson**